

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.104
IB-133/ND/2022
IA/2110/2024

IN THE MATTER OF:

State Bank of India

...PETITIONER

Vs

Mr. Mahesh Kumar Goyal

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

For the RP

:Adv. Rishi Singhal

ORDER

IA/2110/2024

This is an application filed by the Resolution Professional seeking rejection of the repayment plan submitted by the Personal Guarantor under Section 114 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditors for filing their reply/observations on this application and appearance. Notice be issued by all means and proof of service be filed. List the matter on **29.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)